

Date noted  
by Adv. for  
applicant.

Fixed for Admission hearing on  
6/11/87.

For [Signature]  
Dy. Registrar.

6.11.87 [Per MBM]

Hand Mr. Sudame for Mr. V.S. Sinpurkar

learned advocate for the applicant.  
The applicants are connected by the Sessions Judge, Akola under  
Sections 376 read with 34 of the Indian Penal Code.

The appeal preferred by them is  
still pending in the High Court. They  
have filed this application for  
setting aside the order of dismissal  
from service and for reinstatement.

However, it is undisputed that

applicants no. 1 and 2 were working  
as <sup>U. Lakehake</sup> naiks in the R.P.F. while  
applicant no. 3 was working as constable  
in the police force.

R.P.F. is declared to be

an Armed Force of the Union  
and hence the jurisdiction of  
this Tribunal is excluded  
under Section 2(1) of the  
Administrative Tribunals Act, 1985

As regards applicant no. 2

Order copy dt  
6/11/87 served on  
R.O. 1 on 18/11/87.

[Signature]  
20/11/87

Order copy dt 6/11/87  
served on R.O. 2  
on 19/11/87.

[Signature]  
25/11/87

Order copy dt 6/11/87  
served on Applicant  
no. 3 on 20/11/87.

[Signature]  
29/11/87

as he was ~~an~~ an employee  
of the State Government, this  
Tribunal has no jurisdiction to  
decide matters relating to  
employees of State Governments.

In <sup>the</sup> result we have to  
reject this application as we  
have no jurisdiction to entertain  
and decide it.

